GOVERNMENT OF INDIA MINORITY AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:4199 ANSWERED ON:19.08.2010 MULTI SECTORAL DEVELOPMENT PLAN Gohain Shri Rajen

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether the aims and objectives alongwith the rules and regulations of `Multi Sectoral Development Plan` has been well circulated and published in the media;
- (b) if so, the details thereof;
- (c) Whether the Government is aware about the irregularities in selection of beneficiaries in some States including Assam;
- (d) if so, whether the Government has any proposal to constitute a district level committee with all the elected public representatives such as MLA, MP etc., for selection of beneficiaries and schemes;
- (e) if so, whether the Government is considering bringing the scheme for monitoring under the existing District Level Vigilance and Monitoring Committee; and
- (f) if so, the details thereof and the basis of selection and list of the area?

Answer

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF MINORITY AFFAIRS (SALMAN KHURSHID)

- (a) and (b): Twenty State Governments/ UT Administration, where the identified 90 minority concentration districts are located, have been circulated the scheme of Multi-sectoral Development Programme (MsDP). The guidelines are available on the Ministry's website i.e. www.minorityaffairs.gov.in.
- (c) and (e): No irregularities in selection of beneficiaries have been reported by any State Governments including Assam. However, the Prime Minister's New 15 Point Programme for the Welfare of Minorities was amended in October, 2009 to provide for, inter alia, inclusion of Members of Parliament and Members of Legislative Assemblies in the State and district level committees for implementation of the Prime Minister's New 15 Point Programme for the Welfare of Minorities which also act as the State and district level committees for MsDP. Representatives from the Panchayati Raj Institutions/Autonomous District Councils are already included in these committees. The amended guidelines provide that in the State committee upto two Members of Parliament from Lok Sabha and one Member of Parliament from Rajya Sabha representing the State shall be nominated by the Central Government and two Members of the Legislative Assembly shall be nominated by the State Government. However, one of the members included in the State Level Committee from Lok Sabha and Legislative Assembly should have been elected from any of the minority concentration districts in those states which have these minority concentration districts (MCDs). In respect of district level committee, it provides that all Members of Parliament and ail Members of Legislative Assembly representing the district shall be included. Further, one Member of Parliament from Rajya Sabha representing the State shall be nominated by the Central Government. Nominations to these committees have been made by Central Government and the State Governments/Union Territory Administrations have been requested to re-constitute the committees.